



**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.198/2020 in O.A. No.723/2017

Friday, this the 11th day of December, 2020

Through video conferencing

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Machhita Malik s/o Sh. Satvir Singh Malik
r/o 232, Pocket 1, Green Hill Apartments
Sector 23, Rohini, New Delhi

(Mr. Yashpal Rangi, Advocate) .. Applicant

Versus

Union of India & others through

1. Sh. Ajay Kumar Bhalla
Secretary, Ministry of Personnel
Public Grievances & Pensions,
Department of Personnel & Training
Govt. of India, New Delhi
2. Sh. Ashish M More,
Director (AIS)
Ministry of Home Affairs
Department of Personnel & Training
North Block, New Delhi

(Mr. Rajeev Kumar, Advocate) .. Respondents



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the order dated 17.01.2020 passed in O.A. No.723/2017. In the O.A., a direction was issued to pass orders on the representation dated 02.09.2019 submitted by the applicant. Today, it is reported by learned counsel for respondents that the order has since been passed on the said representation.

2. The contempt case is accordingly closed. There shall be no order as to costs.

(A. K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 11, 2020
/sunil/jyoti/sd